CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA 650/2014

Order reserved on: 18.02.2016 Order pronounced on: 24.02.2016

Hon'ble Mr. P.K. Basu, Member (A) Hon'ble Mr. Raj Vir Sharma, Member (J)

- Shri Gurucharan Sharma Retired PGT
 S/o Late Shri Harbans Lal Sharma R/o G-15, Mukh Ram Garden, New Delhi-18
- 2. Smt. Saroj Ahuja Retired PGT W/o Shri Sadanand Ahuja R/o A-20, Manak Vihar New Delhi-18
- 3. Shri Sadanand Ahuja Retired PGT S/o Late Shri Ram Ji Dass Ahuja R/o A-20, Manak Vihar New Delhi-18
- 4. Shri Satish Kumar Dhuria Retired PGT S/o Shri Munshiram R/o C-151, Rishinagar Rani Bagh, Shakur Basti Delhi-34
- Shri Joginder Pal Singh Retired TGT
 S/o Late Shri Davinder Singh R/o E-49, Ground Floor Guru Nanakpura, Janakpuri, New Delhi-58
- Smt Ajit Kaur Retired TGT W/o S. Gurucharan Singh R/o 6/15, Ashok Nagar New Delhi-15

- Smt. Sushma Chawla
 Retired TGT
 W/o late Shri Sohanlal Chawla
 R/o C-100, Tagore Garden Extension
 New Delhi-27
- 8. Smt. Shashi Chopra Retired TGT W/o Shri Subhash Chopra R/o H-70, Rajouri Garden ND
- 9. Shri Ishwar Dutt Wadhwa Retired TGT S/o Shri Vasdev Wadhwa R/o 42-B JA Pocket Hari Enclave ND-64
- 10.Smt.Naresh Nagpal Retired TGT W/o Shri Suraj Prakash Nagpal R/o WZ-64/1, Meenakshi Garden ND-18
- 11.Shri Naresh Kumar Tangri Retired TGT S/o Shri Premchand R/o 122, Block C-2A, Janakpuri ND-58
- 12.Smt.Surinder Kaur, W/o S. Pritpal Singh, R/o J-13/24, II Floor, Rajouri Garden, ND-27

... Applicants

(Through Shri Jai Prakash, Advocate)

Versus

- 1 Govt. of NCT of Delhi, Through its Chief Secretary Delhi Sachivalaya, I.P. Estate, ITO ND
- The Director of Education,Directorate of EducationGovt. of NCT of Delhi, Old SecretariatDelhi ... Respondents

(Through Shri K.M. Singh, Advocate)

ORDER

Mr. P.K. Basu, Member (A)

All the applicants, who have retired between 1.01.2006 and 1.09.2008, the latter being the date from which Modified Assured Career Progression Scheme (MACPS) became effective, have prayed that the Tribunal may direct the respondents to grant upgradation under MACPS after completion of 10, 20 and 30 years of regular service from the date of their appointment as TGT or with effect from 1.01.2006, whichever is later with consequential benefits of arrears/ revised pension and terminal benefits.

- 2. The ground raised for the claim is that pensioners have been allowed benefit from 1.01.2006 without arrears of previous years. In this regard, the applicants placed reliance on the order of this Tribunal in OA 655/2010, Central Government SAG (S-29) Pensioners Asson. and another Vs. Union of India. It is seen from the order of this Tribunal in the aforesaid OA that the applicants therein were pre-2006 retirees and were claiming pension at par with post-2006 retirees based on the recommendations of the 6th Central Pay Commission. The issue before the Tribunal in the cited case was clearly quite different from the issue in the case in hand.
- 3. Learned counsel for the respondents states that since the government has taken a decision to implement the MACPS from 1.09.2008, there is no question of the applicants getting benefit

from a date prior to that date. Moreover, there is no prayer by the applicants to set aside the MACPS. It is thus prayed that the OA deserves to be dismissed.

- 4. We have heard the learned counsel for the parties and gone through the pleadings available on record.
- 5. The simple question is that when MACPS has come into effect from 1.09.2008, no benefit can be granted to anyone from a date prior to that, which the applicants are seeking. The parity which the applicants are trying to draw with the pensioners, is completely misplaced as the facts and circumstances of the two cases are vastly different.
- 6. Therefore, we find no merit in this OA. It is, therefore, dismissed. No costs.

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